

**FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF
LASA SUPERGENERICS LIMITED**

(“LSL” OR “TARGET COMPANY”)
CIN: L24233MH2016PLC274202

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This Corrigendum ("**Corrigendum**") is being issued by Chartered Finance Management Limited ("**Manager to the Offer**"), on behalf of Omkar Pravin Herlekar (hereinafter referred to as "**Acquirer**") pursuant to revisions as advised by Securities and Exchange Board of India vide their letter ref. no. SEBI/HO/CFD/DCR1/OW/P/2019/30006/1 dated November 13, 2019 and should be read in conjunction with the Public Announcement dated August 29, 2019 ("**PA**") and Detailed Public Statement ("**DPS**") dated and published on September 06, 2019. The capitalized terms used but not defined in this corrigendum shall have the same meaning assigned to them in the DPS.

1. Update on the Schedule of Activities

We bring to your Notice the revised schedule of activities in comparison to their original tentative dates

Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Public Announcement (PA)	Thursday, August 29, 2019	Thursday, August 29, 2019
Publication of DPS in the newspapers	Friday, September 06, 2019	Friday, September 06, 2019
Filing of the draft letter of offer with SEBI	Monday, September 16, 2019	Monday, September 16, 2019
Last date for a competitive bid	Monday, September 30, 2019	Monday, September 30, 2019
Last date for SEBI observations on draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Wednesday, October 09, 2019	Thursday, November 14, 2019
Identified Date*	Friday, October 11, 2019	Monday, November 18, 2019
Letter of Offer to be dispatched to Shareholders whose name appears on the register of members on the Identified Date.	Friday, October 18, 2019	Monday, November 25, 2019
Last date by which the committee of the independent directors of the Target Company shall give its recommendation	Tuesday, October 22, 2019	Thursday, November 28, 2019
Last date for revising the Offer Price/ number of shares	Thursday, October 24, 2019	Friday, November 29, 2019
Date of Publication of Offer Opening Eligible Equity Announcement in the newspapers where this DPS has been published	Thursday, October 24, 2019	Friday, November 29, 2019
Date of commencement of Tendering Period (Offer Opening Date)	Friday, October 25, 2019	Monday, December 02, 2019
Date of Expiry of Tendering Period (Offer Closing Date)	Friday, November 08, 2019	Friday, December 13, 2019
Last Date for publication of post-offer Eligible Equity announcement in the newspapers in which this DPS has been published	Monday, November 18, 2019	Friday, December 20, 2019
Last date for completion of all requirements including	Monday, November 25, 2019	Monday, December 30, 2019

* The Identified Date is only for the purpose of determining the Eligible Equity Shareholders as on such date to whom the Letter of Offer ("**LOO**") would be mailed/posted. It is clarified that all the Eligible Equity Shareholders of the Target Company (registered or unregistered) of the equity shares of the Target Company (except the Acquirer and promoter group shareholders of the Target

2. Details have been updated under Para 1 Point 1.10 titled 'Information about the Acquirer – Omkar Pravin Herlekar

(Acquirer)' which reads as under:

"The Acquirer holds 79,11,500 equity shares in the Target Company as on the date of this Letter of Offer. He has complied with the provisions of Chapter V of the SEBI (SAST) Regulations with regard to his holding in the Target Company. However, there have been some instances of delay in disclosures of requirements under SEBI (SAST) Regulations, 2011 by the Acquirer in the

past and therefore the Acquirer is liable for appropriate action by SEBI in this regard."

3. Details have been inserted as new Point 1.11 under Para 1 titled 'Information about the Acquirer – Omkar Pravin Herlekar

(Acquirer)' which reads as under:

4. Details have been inserted as new Point 1.12 under Para 1 titled 'Information about the Acquirer – Omkar Pravin Herlekar

(Acquirer)' which reads as under:

"The actual shareholding of the Acquirer should have been 82 53 500 equity shares which however has not been reflected in

The depository records. Explanation on the difference of 3,42,000 shares under litigation is given below:
The Acquirer had entered into a Loan against Shares Agreement in the year 2017-18 with M/s Vivid Finance and Holdings Private Limited (Vivid and/or Lender) to borrow a sum of ₹ 2.48 Crores for a period of 6 months by encumbering 2,80,000 Equity Shares of Omkar Speciality Chemicals Limited (OSCL) as security. Due to fall in LTV ratio thereafter, on the insistence of the Lender, increased security cover was provided by encumbering 70,000 equity shares of OSCL as additional security; totaling 3,50,000 equity shares of OSCL owned by Omkar Herlekar. The above disclosures were made to Stock Exchanges and

OSCL by Mr. Omkar Herlekar in compliance with Regulation 31 of SEBI (SAST) Regulations, 2011 in OSCL. Later, pursuant to the Composite Scheme of Arrangement approved by Hon'ble NCLT and the demerger of the API business into Lasa Supergenics Limited, 1 equity share of Lasa Supergenics Limited was allotted to the shareholders of OSCL for every 1 equity share held by them in OSCL. The Lender with whom 3,50,000 equity shares of OSCL was encumbered was allotted 3,50,000 shares of Lasa Supergenics Limited. The 3,50,000 shares of Lasa Supergenics Limited held with the Lender and owned by Mr Herlekar was not pledged or encumbered.

Consequently, the Lender held 3,50,000 equity shares of Omkar Speciality Chemicals Limited (encumbered) and an additional 3,50,000 shares of Lasa Supergenics Limited consequent to the Demerger (which was not encumbered). The Lender who had to return the entire 3,50,000 shares of Lasa Supergenics (allotted consequent to Demerger) returned only 8,000 shares and played mischief by not returning the balance 3,42,000 shares to Mr. Omkar Herlekar immediately on its receipt to its demat account.

The entire loan taken against encumbering the equity shares of OSCIL was repaid by Mr. Omkar Herlekar on November 21

2017; however, lender failed to return the balance 3,42,000 shares of Lasa Supergenerics Limited back to Mr. Omkar Herlekar. 3,42,000 Equity Shares of Lasa Supergenerics Limited which are in no way encumbered are still receivable from the Lender. Mr. Omkar Herlekar has already initiated legal action against Vivid Finance and Holdings Pvt Ltd (the Lender) by way of filing Suit in Hon'ble High Court of Bombay as well as lodging a FIR with the Economic Offences Wing."

5. Details have been inserted as new Point 1.13 under Para 1 titled "Information about the Acquirer – Omlak Pravin Heliakar (Acquirer)" which reads as under:

There has been no merger or spin off of the target company in the last 5 years

However, in the year 2017, pursuant to the Scheme of Arrangement which was sanctioned by the National Company Law Tribunal, Mumbai Bench vide Order dated April 13, 2017 and which took effect on May 2, 2017, the Veterinary API undertaking of Omkar Speciality Chemicals Limited was demerged into the Target Company*.

6. Details have been replaced under Para 9 Point 9.4 titled 'Statutory and Other Approval' which reads as under:

"In terms of Regulation 23(1)(c) of the SEBI (SAST) Regulations, the Acquirer shall not withdraw the Open Offer pursuant to the public announcement made under clause (g) of sub-regulation (2) of Regulation 13, even if the proposed acquisition through the preferential issue is not successful."

7. There are no other changes made in the draft Letter of Offer as compared to DPS

All other terms and conditions of the open offer remain unchanged.

The Acquirer accepts full and final responsibility for the information contained in this Corrigendum and also for the obligation of the Acquirer as laid down in terms of the SEBI (SAST) Regulations, 2011.

This Corrigendum is expected to be available on SEBI website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquiree



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THINK TRUST

Place: Mumbai

Date: November 27, 2019